

social security system. The schemes provide essential and affordable social protection to all citizens in a convenient manner linked to auto-debit facility from bank accounts and is applicable to all.

Same wages for same work

581. MS. DOLA SEN: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether the provision of law that same job or service is supposed to get same wage/salary is violated everywhere in the country; and

(b) what action is being taken by the Ministry to maintain the law of the land so that no one can be discriminated further in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI SANTOSH KUMAR GANGWAR): (a) and (b) In so far as the workmen engaged through the contractors are concerned, Rule 25(2)(v)(a) of the Contract Labour (Regulation and Abolition) Central Rules, 1971 framed under the Contract Labour (Regulation and Abolition) Act, 1970 stipulates that in cases where the workmen employed by the contractor perform the same or similar kind of work as the workmen directly employed by the principal employer of the establishment, the wage rates, holidays, hours of work and other conditions of service of the workmen of the contractor shall be the same as applicable to the workmen directly employed by the principal employer of the establishment on the same or similar kind of work.

In order to enforce various labour laws including the Contract Labour (Regulation and Abolition) Act, 1970, a well-established Central Industrial Relations Machinery (CIRM) is in place. The country-wide network of Dy. Chief Labour Commissioners (Central) and Regional Labour Commissioners (Central) under the control of the Chief Labour Commissioner (Central) is mandated to settle the complaints/claims of the contract workers in terms of the provisions of the said Acts and the Rules framed thereunder. Further, regular inspections and special inspection drives are conducted by the officers of the CIRM to ensure strict compliance of the Acts.

During the period of last three years following cases of violation of Rule 25(2)(v)(a) and (b) has been detected by the CIRM Wing and the details in this regard are as mentioned below:

Year	Number of cases during the last three years including B/F under Rule 25(2)(v)(a) and (b)	Cases disposed of
2015-16	85	13
2016-17	79	37
2017-18 (upto September, 2017)	55	15

Increase in rate of unemployment after demonetisation

582. SHRI NARESH AGRAWAL: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether it is a fact that the rate of unemployment has increased after demonetisation;

(b) if so, the reasons therefor; and

(c) if not, the rate of skilled and unskilled unemployment in the country and the changes in it after demonetisation?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI SANTOSH KUMAR GANGWAR): (a) to (c) There is no data available on unemployment subsequent to the period of demonetisation. However, as per the last three surveys on Employment-Unemployment conducted annually by Labour Bureau, Ministry of Labour and Employment, the estimated unemployment rate on usual status basis for persons aged 15 years and above in country in 2012-13, 2013-14 and 2015-16 was 4.0%, 3.4% and 3.7% respectively.

Minimum wages to domestic workers in the country

583. SHRIMATI SAROJINI HEMBRAM: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether Government is planning to give legal status to domestic workers in the country to ensure minimum wages to them;

(b) if so, the details thereof; and

(c) how many domestic workers (men and women) of our country will be benefited through this step?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI SANTOSH KUMAR GANGWAR): (a) to (c) Both the